

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00580/2018

DATED THIS THE 31ST DAY OF JANUARY 2019

HON'BLE SHRI DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI CV.SANKAR MEMBER (A)

Raghavendra.MT
Aged about 27 years,
S/o Thippeswamy
Postal Assistant,
Laxmeshwar PO,
Under Gadag HO,
Residing Opposite to
Mysore Clinic,
SH.Road, Malebennur,
Harihar Taluk.

.....Applicant

(By Advocate Shri B. Venkateshan)

vs.

1.The Union of India,
Represented by the Secretary,
Department of Posts,
Dak Bhavan,
New Delhi – 110 001.

2.The Post Master General,
N.K. Region,
Dharwad-580 001.

3. The Superintendent of Post Office,
Gadag Division,
Gadag – 582 101.

(By Shri HR.Sreedhara Advocate)

ORDER (ORAL)DR. K.B. SURESH, MEMBER (J):

1. Heard. The matter in issue is very very small. Applicant was working in Koppal Head Office as Ledger Clerk, in charge of savings deposits till September 2015. From July 2015 to April 2016 a series of fraud took place at Ginigera, Sub Post Office. Any Sub-Post Master can independently allow withdrawal of money. But then all these papers come to the Head Post Office later on where it has to be cross verified and applicant failed to cross verify it.

2. At this point of time applicant takes refuge in Annexure-A1 and says that during the crucial period he had been transferred to Laxmeshwar PO. But then Annexure-A2 indicate that applicant, even though had been under orders of transfer, it was not implemented as it is covered by Annexure-A2. Applicant also relies on Annexure-A4 which indicates that applicant who was on deputation to Koppal HO, for NREG related work may be relieved vide order dated 18.12.2015. But then, it is seen that during the fraction of period of infraction applicant had been in charge of ledger of the SB deposits that could have and should have cross verified the withdrawal of deposits. Therefore, without any doubt, applicant is liable to face the charges.

3. Therefore, no merit in the OA. OA dismissed. No order as to costs.

(CV.SANKAR)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

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Annexures referred to by the Applicant in OA.No.580/2018

Annexure A-1: Copy of memo dated 31.3.2015

Annexure A-2: Copy of letter dated 16.9.2015

Annexure A-3:Copy of letter dated 24.9.2015

Annexure A-4: Copy of letter dated 15.12.2015

Annexure A-5: Copy of statement of applicant dated 12.6.2016

Annexure A-6: Copy of memo dated 7.12.2017

Annexure A-7: Copy of applicant's appeal dated 26.12.2017

Annexure A-8: Copy of applicant's representation dated 26.12.2017

Annexure A-9: Copy of letter dated 20.3.2018

Annexure A-10: Copy of nominal roll of Koppal Ho

Annexure A-11: Copy of memo dated 19.4.2018

Annexure A-12: Copy of appeal dated 16.5.2018

Annexure A-13: Copy of Ir. Dated 5.6.2018

Annexure A-14: Copy of memo dated 31.5.2018

Annexures referred to by the respondents in reply

Annexure R-1: Copy of statement of postmaster dated 13.6.2016

Annexure R-2: Copy of OTA Register

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